

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Forty Ninth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1982

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FORTY-NINTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-ninth Report.

2. The Committee met on 5 October, 1982 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1982 (*Amendment of Seventh Schedule*) by Shri Arjun Sethi [Bill No. 111 of 1982].

(2) The Constitution (Amendment) Bill, 1982 (*Amendment of Seventh Schedule*) by Shri Arjun Sethi [Bill No. 112 of 1982].

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Reconsideration of classification of the Devdasi, and Murli Practice (Abolition) Bill, 1982 by Shrimati Usha Prakash Choudhari.

Examination of the Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1982 (*Amendment of Seventh Schedule*) by Shri Arjun Sethi [Bill No. 111 of 1982].

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer entry 18 relating to land, rights in or over land, transfer and alienation of agricultural land, etc. of the State List to the Concurrent List so as to empower the Union Government also to legislate on this subject with a view to accelerating the implementation of revised Land Ceiling Laws in the country.

After considering all aspects of the Bill the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1982 (*Amendment of Seventh Schedule*) by Shri Arjun Sethi [Bill No. 112 of 1982].

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer from the State List Entry 17 relating to water supplies, irrigation and canals, etc. to the Concurrent List so as to empower the Union Government also to legislate for the purpose of acceleration of the utilisation of existing irrigation potential.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to 5 Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Registration of Marriages Bill, 1982 by Shrimati Pramila Dandavate and (ii) the Delhi Rent Control (Amendment) Bill, 1982 (*Amendment of section 2, etc.*) by Shri V. N. Gadgil be placed in category 'A' and the remaining 3 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of a Bill

6. The Committee then considered the request of Shrimati Usha Prakash Choudhari to reconsider their earlier recommendation giving category 'B' (*vide* Forty-fourth Report) to her Bill, namely, the Devdasi and Murli Practice (Abolition) Bill, 1982 and place it in category 'A'.

7. On reconsideration, the Committee recommend that the Bill may be placed in category 'A'.

Recommendations

8. The Committee recommend that—

- (i) Shri Arjun Sethi be permitted to move for leave to introduce his Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;
October 5, 1982.
 Asvina 13, 1904 (Saka).

G. LAKSHMANAN,
 Chairman,
 Committee on Private Members'
 Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	The Constitution (Amendment) Bill, 1982 (<i>Insertion of new article 156A</i>) by Shri Chitta Basu.	75 of 1982	B	2 hours
2	The Registration of Marriages Bill, 1982 by Shrimati Pramila Dandavate.	98 of 1982	A	2 hours
3	The Delhi Rent Control (Amendment) Bill, 1982 (<i>Amendment of section 2, etc.</i>) by Shri V.N. Gadgil.	92 of 1982	A	2 hours
4	The One Family One Post (in Government Service) Bill, 1982 by Shri K. Ramamurthy.	95 of 1982	B	2 hours
5	The Land Acquisition (Amendment) Bill, 1982 (<i>Amendment of section 4, etc.</i>) by Shri K. Ramamurthy.	102 of 1982	B	2 hours